GOVERNMENT OF RAJASTHAN  
PARLIAMENTARY AFFAIRS DEPARTMENT  

No. F. 26(4)Par./2004 Jaipur, dated 09-02-18  

CIRCULAR  

Sub.: Answers to Assembly Questions – transfer between departments.  

Attention is invited to this department’s circular of even number dated 25 January, 2005 in which it is, interalia, stated that no assembly question should be transferred from one department to another without approval of the Chief Secretary.  

In partial modification of above mentioned circular, it is clarified that where two or more departments are under the administrative control of an Additional Chief Secretary / Principal Secretary or a Secretary, an assembly question relating to such departments may be transferred inter se such departments, with the approval of concerned Additional Chief Secretary or, as the case may be, Principal Secretary/Secretary. In such cases approval of the Chief Secretary shall not be required. Other stipulates enumerated in above circular dated 25.01.2005 shall remain the same.  

(Nihal-Chand Goel)  
Chief Secretary  

Copy forwarded to the following for information and necessary action:-  
1. SA/PS to All Ministers/State Ministers, Rajasthan, Jaipur.  
2. Principal Secretary, Chief Minister’s Office, Secretariat, Jaipur.  
3. All Additional Chief Secretaries/Principal Secretaries / Special Secretaries to Government, Rajasthan, Jaipur.  
4. Secretary, Rajasthan Legislative Assembly, Jaipur.  
5. Programmer, Law & Legal Affairs Department, Jaipur.  

Principal Secretary to the Government.  

Copy also to Sr. D.S. to Chief Secretary for information and necessary action.  

Dy. Secretary to the Govt.